# FORM A
# PUBLIC ANNOUNCEMENT

**(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016)**

**For The Attention Of The Creditors Of [M/s. Vantage Spinners Private Limited]**

| RELEVANT PARTICULARS | | |
|---|---|---|
| 1. | Name of corporate debtor | M/s. VANTAGE SPINNERS PRIVATE LIMITED |
| 2. | Date of incorporation of corporate debtor | 28-07-2006 |
| 3. | Authority under which corporate debtor is incorporated / registered | ROC, Vijayawada |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U17111AP2006PTC50750 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | D. NO. 895, R.S. NO. 50 AND 53/2, Hanuman Junction Road, Gollapalli, Nuzividu Ap 521111. |
| 6. | Insolvency commencement date in respect of corporate debtor | 05-04-2022 |
| 7. | Estimated date of closure of insolvency resolution process | 02-10-2022 |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Srinivas Gudla Rao, IBBI/IPA/-001/ IP-P02093/2020-2021/13333 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | Flat No-201, Aqua Towers, East Point Colony, Visakhapatnam-530017, Andhra Pradesh, gudlasrinivasrao@gmail.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | Flat No-A-1, BR's Princeton apartment, CBM Compound, VIP Road, Visakhapatnam - 530003, Andhra Pradesh, vantagecirp@gmail.com |
| 11. | Last date for submission of claims | 21-04-2022 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Name the class(es) Not Applicable |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | 1.<br>2. Not Applicable<br>3. |
| 14. | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at: | Web link : https://www.ibbi.gov.in/home/downloads<br>Physical Address: As mentioned in col 10 above..... |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **[M/s VANTAGE SPINNERS PRIVATE LIMITED] on [05-04-2022].**

The creditors of **[M/s VANTAGE SPINNERS PRIVATE LIMITED],** are hereby called upon to submit their claims with proof on or before **[21-04-2022]** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

Name and Signature of Interim Resolution Professional

**Date and Place : 11-04-2022 and Nuzividu**

Sd/- Srinivas Gudla Rao

Cell : 88855 24036

Size : 8x15_Ad